

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

No. 04/ 2022/R&S

Dated Ranchi the 28th March, 2022

It is for information to all concerned that the Court has been pleased to revive the operation of 'Note' of Rule 48 (3) of the High Court of Jharkhand Rules, 2001, which was earlier suspended for further three months from 13.11.2021 vide this Court's Notification No. 29/2021/R&S dated 04.11.2021, because of normalcy restored in the functioning of the Court.

By order of the Court

Sd/-

(Mohammad Shakir)

Registrar General